

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 611 of 1994

Wednesday this the 27th day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.M.Narayanan,
Telephone Operator,
Telephone Exchange
Tellicherry. ...Applicant.

(By Advocate Mr.M.R.Rajendran Nair)

Vs.

1. Union of India, represented by
Secretary to Government,
Ministry of Communications,
New Delhi.
2. The General Manager,
Telecommunications,
Telecom District, Cannanore.
3. The Assistant General Manager
(Administrator), Office of the
General Manager, Telecom District
Kannur. ...Respondents

(By Advocate Mr. K.Lakshmi Narayanan, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges Annexure.A1 by which his request for permission to cross an Efficiency Bar, was rejected on the ground that disciplinary proceedings have been initiated against him. The charge relates back to the year 1981. After thirteen long years, the disciplinary proceedings are not complete. We

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had occasion to point out that unjustifiable delay in proceedings often results in avoidable loss to the public exchequer.

2. Annexure AI was issued as early as 24.9.93. Even after that seven months have gone by. If the disciplinary proceedings have not been completed in these seven months, it shall be completed positively within eight weeks from today.

3. With the aforesaid direction, application is disposed of. No costs.

Dated 27th April, 1994.

P. Venkatakrishnan

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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